

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Sharif Khan
FIR No. 269/2017
PS Khyala
U/s. 302/324/120B/34 IPC

03.06.2020

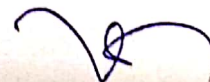
This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sharif Khan for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from Inspector Arvind Kumar, PS Khyala regarding no previous involvement of accused in any other criminal case.

Contd..-2-



State Vs Sharif Khan
FIR No. 269/2017
PS Khyala
U/s. 302/324/120B/34 IPC

-2-

Report received from the Central Jail No. 01, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 08.09.2017 for the offence punishable under Section 302/324/120B/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Sharif Khan is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.

Contd..-3-



State Vs Sharif Khan
FIR No. 269/2017
PS Khyala
U/s. 302/324/120B/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Vipin Kumar Tanti
FIR No. 62/2013
PS Paschim Vihar
U/s. 302/201/120B/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.

SI Satish Kumar from PS Paschim Vihar present and files reply.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Vipin Kumar Tanti for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report, there is no previous involvement of the applicant/accused.

Report received from the Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Contd..-2-



State Vs Vipin Kumar Tanti
FIR No. 62/2013
PS Paschim Vihar
U/s. 302/201/120B/34 IPC

-2-

It is reported by SI Satish Kumar, PS Paschim Vihar that the applicant/accused is resident of Begusarai, Bihar.

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rahul Kumar
FIR No. 41/2017
PS Paschim Vihar
U/s. 302 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.

SI Sharvan Kumar from PS Paschim Vihar present and files reply.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rahul Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report, there is no previous involvement of the applicant/accused.

Report received from the Central Jail No. 04, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Contd..-2-



State Vs Rahul Kumar
FIR No. 41/2017
PS Paschim Vihar
U/s. 302 IPC

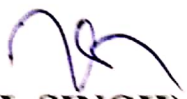
-2-

It is reported by SI Sharvan Kumar, PS Paschim Vihar that the applicant/accused is resident of Hapur, UP.

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rahul
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.


Inspector Surya Prakash from PS Kirti Nagar present.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rahul for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reports received regarding previous involvement and good conduct of accused in jail.

Accused has been in JC since 08.02.2017 for the offence punishable under Section 302/34 IPC.

Contd..-2-



State Vs Rahul
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC

-2-

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

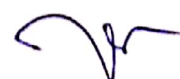
Accused Rahul is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent and **subject to verification of address of applicant/accused before release.** The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



Contd..-3-

**State Vs Rahul
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC**

-3-

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Saif Khan @ Shakil @ Shibbu
FIR No. 269/2017
PS Khyala
U/s. 302/324/120B/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Saif Khan @ Shakil @ Shibbu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from Inspector Arvind Kumar, PS Khyala regarding no previous involvement of accused in any other criminal case.

Contd..-2-



State Vs Saif Khan @ Shakil @ Shibbu
FIR No. 269/2017
PS Khyala
U/s. 302/324/120B/34 IPC

-2-

Report received from the Central Jail No. 01, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 08.09.2017 for the offence punishable under Section 302/324/120B/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Saif Khan @ Shakil @ Shibbu is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.



Contd..-3-

State Vs Saif Khan @ Shakil @ Shibbu

FIR No. 269/2017

PS Khyala

U/s. 302/324/120B/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Shivjeet @ Nikku
FIR No. 393/2018
PS Punjabi Bagh
U/s. 307/323/354D/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shivjeet @ Nikku for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply received from ASI Jagdish, PS Punjabi Bagh. As per reply, there is no previous involvement of accused in any other criminal case.

Report received from the Central Jail No. 01, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Contd..-2-



State Vs Shivjeet @ Nikku
FIR No. 393/2018
PS Punjabi Bagh
U/s. 307/323/354D/34 IPC

-2-

Accused has been in JC since 29.07.2018 for the offence punishable under Section 307/323/354D/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Shivjeet @ Nikku is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.




Contd..-3-

State Vs Shivjeet @ Nikku
FIR No. 393/2018
PS Punjabi Bagh
U/s. 307/323/354D/34 IPC

-3-

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Ajay
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R K Giri, Ld. Counsel for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Ajay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from concerned SHO, PS Nihal Vihar regarding no previous involvement of applicant/accused.

It is reported by the Inspector Jitender Dagar, PS Nihal Vihar that the applicant / accused is resident of Sitamadhi, Bihar.



Contd..-2-

State Vs Ajay
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

-2-

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Rajdev
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R K Giri, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rajdev for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from concerned SHO, PS Nihal Vihar regarding no previous involvement of applicant/accused.

It is reported by the Inspector Jitender Dagar, PS Nihal Vihar that the applicant / accused is resident of Sitamadhi, Bihar.

Contd..-2-



State Vs Rajdev
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

-2-

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail application No. 390/2020
State Vs Raj Kumar
FIR No. 258/2013
PS Nangloi
U/s. 302/304B/120B/498A/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Counsel for applicant/accused.

Sh. Jai Kumar, brother of applicant/accused Raj Kumar.

SI Amit Kumar from PS Nangloi present and files report that there is no previous involvement of accused in any other criminal case.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Raj Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..-2-


**Bail application No. 390/2020
State Vs Raj Kumar
FIR No. 258/2013
PS Nangloi
U/s. 302/304B/120B/498A/34 IPC**

-2-

**Report still not received from concerned Jail
superintendent regarding conduct of accused in Jail.**

**Issue fresh notice to concerned Jail Superintendent to
report about conduct of the accused during custody in jail.**

**Put up for report and consideration of bail application for
06.06.2020.**



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail application No. 350/2020
State Vs Pintu Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pintu Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report still not received from concerned Jail superintendent regarding conduct of accused in Jail.

Contd..-2-


**Bail application No. 350/2020
State Vs Pintu Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/34 IPC**

-2-

Issue fresh notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Report received from concerned SHO, PS Nihal Vihar regarding no previous involvement of applicant/accused.

Put up for report and consideration of bail application for 08.06.2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Shivam
FIR No. 364/2016
PS Ranhola
U/s. 302/506 IPC & 25 Arms Act**


03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. C P Rana & Sh. Kshitiz Ahlawat, Ld. Counsels for applicant/ accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shivam for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

 **Contd..-2-**

State Vs Shivam
FIR No. 364/2016
PS Ranhola
U/s. 302/506 IPC & 25 Arms Act

-2-

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti, to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sandeep Sehrawat
FIR No. 840/2016
PS Ranhola
U/s. 302/201 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Ravi Soni, Ld. Counsel for applicant/accused.**

Case file received by transfer vide order dated 02/06/2020 of Ld. ASJ-04, West District, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sandeep Sehrawat for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.



Contd..-2-

State Vs Sandeep Sehrawat
FIR No. 840/2016
PS Ranhola
U/s. 302/201 IPC

-2-

Issue notice to the IO/SHO, PS Khyala to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Trial Court record received. Be retained till NDOH.

Put up for report and consideration of bail application for
08.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Munna Paswan
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.

Inspector Surya Prakash from PS Kirti Nagar present.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Munna Paswan for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reports already received regarding previous involvement and good conduct of accused in jail.

Accused has been in JC since 08.02.2017 for the offence punishable under Section 302/34 IPC.

 Contd..-2-

State Vs Munna Paswan
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC

-2-

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Munna Paswan is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent and **subject to verification of address of applicant/accused before release**. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.


Contd..-3-



State Vs Munna Paswan
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC

-3-

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 255/2020
State Vs. Vinod @ Sonu
FIR No. 286/2019
PS Patel Nagar
U/s. 307/323/324/341/201/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Shubham Gupta, Ld. Counsel for applicant/accused.
Sh. Dinesh Rohilla, Ld. Counsel for complainant.
Complainant Mr. Sunny is also present.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Vinod @ Sonu @ Ganja for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

FIR No. 286/2019
PS Patel Nagar

--2--


Report received from SHO PS Patel Nagar regarding no previous involvement of accused Vinod @ Sonu @ Ganja in any other case.

However, complainant/victim Sunny and Rahul are present and state that they live in continuous fear of the accused persons. They state that accused Vinod @ Sonu @ Ganja is a member of a dangerous gang that includes remaining accused persons of this case, who are involved in multiple criminal cases. They state that they have also lodged DD No. 30B dated 07/03/2020 in PS Subzi Mandi regarding threats from family members of the accused persons.

Considering the apparent threat perception to the victims from the accused, I do not deem it safe to enlarge the accused on interim bail. Hence, the interim bail application is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 346/2016
State Vs. Krishan Ravidas
FIR No. 395/2017
PS Nihal Vihar
U/s. 302/201/34 IPC

03.06.2020


This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajender Prasad, Ld. Remand Advocate from DLSA
for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Krishan Ravidas for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

FIR No. 395/2017
PS Nihal Vihar

--2--


Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nihal Vihar.

However, as per record, the accused is a resident of Nalanda, Bihar. The accused cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused, his family as well as society that the accused stays in judicial custody for the time being.

The present interim bail application, is, therefore, dismissed.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 419/2020
State Vs. Subham
FIR No. 362/2017
PS Punjabi Bagh
U/s. 307 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

Reply to the bail application received from IO/SHO PS
Punjabi Bagh.

Report received from the Central Jail No.01, Tihar,
regarding satisfactory conduct of the accused during his custody in
jail.

Report still not received from IO/SHO PS Punjabi Bagh
regarding previous involvement, if any, of the accused and threat
perception to the victim / witnesses.

Contd..2..




FIR No. 362/2017
PS Punjabi Bagh

--3--

Report regarding previous involvement and threat perception be called from IO/SHO PS Punjabi Bagh for next date.

Trial Court file not received from the concerned Court.

Put up for report and for consideration of application on
06/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 344/2020
State Vs. Jasim Ansari
FIR No. 55/2016
PS Nihal Vihar
U/s. 302 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Anil Kaushik, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Jasim Ansari for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The another application for grant of interim bail filed by Remand Advocate from DLSA for the accused is hereby clubbed with the present application.

Report received from the Central Jail No.8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

 Contd..2..

FIR No. 55/2016
PS Nihal Vihar

--2--

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO / SHO PS Nihal Vihar. It is also reported by SHO PS Nihal Vihar that the family of victim was tenant at the given address and has vacated it, and is untraceable.

Trial Court file not received from the concerned Court despite requisition to the Ahlmad of the concerned Court.

The reports suggest that the accused has been in J/c for more than five years.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Jasim Ansari is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful

behaviour.

Contd..3..



FIR No. 55/2016
PS Nihal Vihar

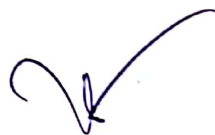
--3--

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 03/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 461/2020
State Vs. Jai Prakash @ Sunny
FIR No. 482/2015
PS Anand Parbat
U/s. 302/307/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Shashank Ahuja, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Jai Prakash @ Sunny for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.


The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

 **Contd..2..**

State Vs. Jai Prakash @ Sunny
FIR No. 482/2015
PS Anand Parbat

--2--

The interim bail application is disposed of accordingly.
Copy of this order be given dasti to Ld. Counsel for
applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 460/2020
State Vs. Ajay @ Illu
FIR No. 482/2015
PS Anand Parbat
U/s. 302/307/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Shashank Ahuja, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Ajay @ Illu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.


 Contd..2..

State Vs. Ajay @ Illu
FIR No. 482/2015
PS Anand Parbat

--2--

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 322/2020
State Vs. Tejpal @ Bhure
FIR No. 382/2015
PS Nihal Vihar
U/s. 302/397/411/34 IPC

03.06.2020

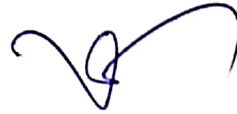
This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Jitender Kumar, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Tejpal @ Bhure for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.14, Mandoli, regarding satisfactory conduct of the accused during his custody in jail.



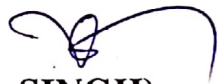
Contd..2..

State Vs. Tejpal @ Bhure --2--
FIR No. 382/2015
PS Nihal Vihar

Report still not received from IO/SHO PS Nihal Vihar regarding previous involvement, if any, of the accused and threat perception to the victim / witnesses.

Report regarding previous involvement and threat perception be called from IO/SHO PS Nihal Vihar for next date.

Put up for consideration of application on 08/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 522/2020
State Vs. Raj Kumar @ Chhote Lal
FIR No. 433/2016
PS Kirti Nagar
U/s. 304/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

ASI Upender Singh files report on behalf of SI Banay
Singh.

This is an application filed U/s. 439 CrPC on behalf of
applicant/accused Raj Kumar @ Chhote Lal for grant of interim bail
in view of criteria laid down by Hon'ble High Powered Committee of
Delhi High Court for grant of interim bail.



Contd..2..

FIR No. 433/2016
PS Kirti Nagar

--2--

Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Kirti Nagar.

The accused has been in J/c more than three years i.e. since 27/12/2016.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Raj Kumar @ Chhote Lal is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

Contd..3..



FIR No. 433/2016
PS Kirti Nagar


--3--

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 03/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 317 & 518/2020
State Vs. Imran
FIR No. 452/2017
PS Rajouri Garden
U/s. 302/201/34 IPC & Section 25/27/54/59 Arms Act

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA counsel
for the applicant/accused.

Sh. Iqbal Khan, Ld. private counsel for applicant/accused.

Report received from the Jail No.11, Mandoli, regarding
satisfactory conduct of the accused during his custody in jail.

SI Vikash Fageria, PS Rajouri Garden has reported that the
accused has not been involved in any other criminal case. He has also
reported that PS Rajouri Garden has not received any complaint of threat to
victim or witness from the accused.

Accused has been in J/c since year 2017.

Accordingly, In view of prevailing threat from pandemic
Covid-19, directions of Hon'ble High Powered Committee of Delhi High
Court and to ensure social distancing in the jail, the application is allowed.

Contd..2..



State Vs. Imran
FIR No. 452/2017
PS Rajouri Garden

--2--

Accused Imran is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 03/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA Counsel as well as private counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 275/2020
State Vs. Alim
FIR No. 452/2017
PS Rajouri Garden
U/s. 302/34 IPC & Section 25/27/54/59 Arms Act.

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA counsel
for applicant/accused.

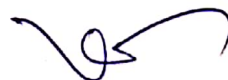
Report received from the Central Jail No.05, Tihar, regarding
satisfactory conduct of the accused during his custody in jail.

SI Vikash Fageria, PS Rajouri Garden has reported that the
accused has not been involved in any other criminal case. He has also
reported that PS Rajouri Garden has not received any complaint of threat to
victim or witness from the accused.

Accused has been in J/c since year 2017.

Accordingly, In view of prevailing threat from pandemic
Covid-19, directions of Hon'ble High Powered Committee of Delhi High
Court and to ensure social distancing in the jail, the application is allowed.

Contd..2..



State Vs. Alim
FIR No. 452/2017
PS Rajouri Garden

--2--

Accused Alim is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

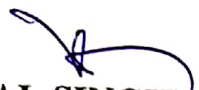
1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 03/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 267/2020
State Vs. Salim
FIR No. 452/2017
PS Rajouri Garden
U/s. 302/34 IPC & Section 25/27/54/59 Arms Act.

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA counsel
for the applicant/accused.

Report received from the Central Jail No.05, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

SI Vikash Fageria, PS Rajouri Garden has reported that the accused has not been involved in any other criminal case. He has also reported that PS Rajouri Garden has not received any complaint of threat to victim or witness from the accused.

Accused has been in J/c since year 2017.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

 **Contd..2..**

State Vs. Salim
FIR No. 452/2017
PS Rajouri Garden

--2--

Accused Salim is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 03/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 451/2020
State Vs. Ramu
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Ramu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..


State Vs. Ramu
FIR No. 53/2017
PS Kirti Nagar

--2--

Issue notice to SHO PS Kirti Nagar to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.

Trial Court file not received from the concerned Court.

Put up with trial court record on 08/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 450/2020
State Vs. Mohd. Salim
FIR No. 23/2018
PS Khyala
U/s. 302/323/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Mohd. Salim for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs. Mohd. Salim
FIR No. 23/2018
PS Khyala

--2--


Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Khyala.

Since it is a recent case of murder and causing of simple hurt, it is deemed expedient to issue notice to the complainant to state about threat perception from the accused and objection, if any, to the grant of interim bail.

Issue notice to complainant/victim through SHO PS Khyala, for next date.

Trial Court file not received from the concerned Court.

Put up with trial court record on 08/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 449/2020
State Vs. Sachin Tyagi
FIR No. 643/2017
PS Ranhola
U/s. 302/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

R.P. Sarwan, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sachin Tyagi for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..


State Vs. Sachin Tyagi
FIR No. 643/2017
PS Ranhola

--2--

Report regarding previous involvement and threat perception be called from IO/SHO PS Ranhola for next date.

Trial Court file not received from the concerned Court.

Put up with trial court record on 06/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 486/2020
State Vs. Jalees Ahmed @ Lal Batti
FIR No. 293/2014
PS Kirti Nagar
U/s. 302/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Jalees Ahmed @ Lal Batti for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The record reflects that the present case pertains to murder and earlier application of this accused for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court was considered and dismissed on 29/05/2020.




Contd..2..

State Vs. Jalees Ahmed @ Lal Batti --2--
FIR No. 293/2014
PS Kirti Nagar

The present application is considered and is dismissed in terms of order dated 29/05/2020 of this Court.

Copy of this order be given dasti to Ld. Counsel for applicant/accused.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 452/2020
State Vs. Kanta Prasad
FIR No. 49/2011
PS Tilak Nagar
U/s. 302/323/34 IPC

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Kanta Prasad for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Inspector Gursewak Singh, PS Tilak Nagar, has filed incomplete report. He has not reported about previous involvement of the accused in any other criminal case.



Contd..2..

State Vs. Kanta Prasad
FIR No. 49/2011
PS Tilak Nagar

--2--

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Issue notice to Inspector Gursewak, PS Tilak Nagar to report about threat perception to victim/witnesses from the accused and previous involvement of the accused.

Trial Court file not received from the concerned Court.

Put up for consideration of application on 08/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 382/2020

State Vs. Sunil Kumar

FIR No. 146/2013

PS Anand Parbat

U/s. 302/307/323/324/34 IPC & Section 25/54/59 Arms Act

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Praveen Dabas, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9899914199 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sunil Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs. Sunil Kumar
FIR No. 146/2013
PS Anand Parbat

--2--

Reply to the bail application received from IO/SHO PS Anand Parbat.


Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Sh. Vikas Anand, brother of deceased victim Umesh is present and states that accused Sunil Kumar is his sworn enemy. The Court has granted him police protection from accused persons as there is constant threat perception to Vikas Anand from accused persons.

Considering the lingering threat to security of the victim and his family from the accused persons, it is not deemed safe to enlarge accused Sunil Kumar on interim bail. The interim bail application of accused Sunil Kumar is, therefore, dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Santwana Devi
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Suresh Bharti Ld. Counsel for applicant/accused.
Sh. Rajindra Prasad, Ld. Remand Advocate from DLSA for the applicant/accused Santwana Devi.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Santwana Devi for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from SHO, PS Ranhola regarding no previous involvement of accused in any other criminal case.

 **Contd..2..**

State Vs Santwana Devi
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC

State Vs Santwana
FIR No. 840/2016
PS Ranhola

-2-

Report received from the Central Jail No. 06, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 14.11.2016 for the offence punishable under Section 302/201/120B/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Santwana Devi is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.



Contd..3..

State Vs Santwana Devi
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Shaiju R
FIR No. 420/2014
PS Paschim Vihar
U/s. 498A/304B/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9891234058 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shaiju R for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per police report, the family members of applicant/accused are not residing at the given address of Delhi and no other address of Delhi is mentioned in interim bail application.

 **Contd..2..**

State Vs Shaiju R
FIR No. 420/2014
PS Paschim Vihar
U/s. 498A/304B/34 IPC

-2-

For this reason, accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Rahul Sharma @ Mota
FIR No. 636/2019
PS Nihal Vihar
U/s. 307/34 IPC & Section 25 Arms Act

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Amarjeet Maini, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9818451845 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rahul Sharma @ Mota for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 04, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

As per police report, the applicant/accused Rahul Sharma @ Mota is also involved in one other case FIR NO. 453/2019, PS BHD Nagar.



Contd..2..

IN THE COURT OF
WEST DISTRICT, 1

Application No. 475/2020
State Vs. Rahul Sharma @ Mota
FIR No. 636/2019
PS Nihal Vihar
U/s. 307/34 IPC

State Vs Rahul Sharma @ Mota
FIR No. 636/2019
PS Nihal Vihar
U/s. 307/34 IPC & Section 25 Arms Act

-2-

At this stage, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present bail application.

In view of the submissions made through video conferencing through whatsapp, the present interim bail application moved on behalf of applicant/accused Rahul Sharma @ Mota is dismissed as withdrawn.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rama Kant
FIR No. 538/2014
PS Moti Nagar
U/s. 302/186/353/34 IPC & 132/179 MV Act**

03.06.2020


This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9891234058 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rama Kant for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from SI Sudhir Rathee, PS Moti Nagar regarding no previous involvement of accused in any other criminal case.

 **Contd..2..**

State Vs Rama Kant
FIR No. 538/2014
PS Moti Nagar
U/s. 302/186/353/34 IPC & 132/179 MV Act

-2-

Report received from the Central Jail No. 4, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 03.05.2014 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Rama Kant is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.



Contd..3..

State Vs Rama Kant

FIR No. 538/2014

PS Moti Nagar

U/s. 302/186/353/34 IPC & 132/179 MV Act

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Jyoti
FIR No. 281/2013
PS Uttam Nagar
U/s. 302/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Joginder Tuli, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9811180788 called through mobile no. 9013121289 of Ahlmad Sh. Yogesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Jyoti for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report already received from Inspector K K Mishra, PS Uttam Nagar regarding no previous involvement of accused in any other criminal case.



Contd..2..

State Vs Jyoti
FIR No. 281/2013
PS Uttam Nagar
U/s. 302/34 IPC

-2-

Report received from the Central Jail No. 06, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 27.05.2013 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Jyoti is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.



Contd..3..

State Vs Jyoti
FIR No. 281/2013
PS Uttam Nagar
U/s. 302/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Nazarul Hasan @ Ali
FIR No. 293/2014
PS Kirti Nagar
U/s. 302/34 IPC**

03.06.2020


This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sarvesh Kumar, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9953787106 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Nazarul Hasan @ Ali for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report already received from Inspector Kuldeep Singh, PS Kirti Nagar regarding no previous involvement of accused in any other criminal case.

 *Contd..2..*

State Vs Nazarul Hasan @ Ali
FIR No. 293/2014
PS Kirti Nagar
U/s. 302/34 IPC

-2-

Report received from the Central Jail No. 8/9, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 03.05.2014 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Nazarul Hasan @ Ali is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.



Contd..3..

State Vs Nazarul Hasan @ Ali
FIR No. 293/2014
PS Kirti Nagar
U/s. 302/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Prithvinand
FIR No. 130/2012
PS Mundka
U/s. 302/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajat Mathur, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9811556470 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Prithvinand for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report already received from SI Ramesh Kumar, PS Mundka regarding no previous involvement of accused in any other criminal case.

Contd..2..



State Vs Prithvinand
FIR No. 130/2012
PS Mundka
U/s. 302/34 IPC

-2-

Report received from the Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2012 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Prithvinand is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.

 Contd..3..

State Vs Prithvinand
FIR No. 130/2012
PS Mundka
U/s. 302/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Mohd. Abid
FIR No. 452/2017
PS Rajouri Garden
U/s. 302/201/34 IPC**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Abdul Gaffar, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9560968575 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Mohd. Abid for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report already received from SI Vikas Fageria, PS Rajouri Garden regarding no previous involvement of accused in any other criminal case.

 Contd..2..

State Vs Mohd. Abid
FIR No. 452/2017
PS Rajouri Garden
U/s. 302/201/34 IPC

-2-

Report received from the Central Jail No. 04, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 15.08.2017 for the offence punishable under Section 302/201/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Mohd. Abid** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 02.07.2020, whichever is earlier.



Contd..3..

State Vs Mohd. Abid
FIR No. 452/2017
PS Rajouri Garden
U/s. 302/201/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Amit @ Meeta
FIR No. 585/2016
PS Ranhola
U/s. 302/34 IPC & 25/27 Arms Act**

03.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Akshay Shokieen, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9811508020 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Amit @ Meeta for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

 *Contd..2..*

State Vs Amit @ Meeta
FIR No. 585/2016
PS Ranhola
U/s. 302/34 IPC & 25/27 Arms Act

-2-

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules thrice.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/03.06.2020